

12.06 hrs.

## MESSAGE FROM RAJYA SABHA

*[English]*

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) ' I am directed to inform that the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th April, 1988, has passed the enclosed motion referring the Shipping Agents (Licensing) Bill, 1987, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

## MOTION

"That the Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:-

1. Shri Bhaskar Annaji Masodkar
2. Shri P.C.Jamir
3. Shri John F.Fernandes
4. Shri Bubanneswar Falita
5. Dr. (Shrimati) Najma Heptulla

6. Shri Jagdish Jani

7. Shri Raof Valiullah

8. Shri Suresh Kalmadi

9. Shri Thangubaalu

10. Shri Yashwant Singh

11. Shri Bapu Kaldate

12. Shri Mohd. Khaleelur Rehman

13. Shri Kailash Patil Mishra

14. Shri Sharat Yadav; and

15. Shri M.R. Baby

30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committee shall apply with such variations and modifications as the Chairman may make;

that the committee shall make a report to this House by the first day of the 146th Session of the Rajya Sabha;

that this House recommends to the Lok Sabha that Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha

to the Committee.”

1988.

- (ii) “In accordance with the provisions of rule 111 of the Rule of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rajghat Samadhi (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 27th April, 1988.”

3. The Repealing and Amending Bill, 1988.  
4. The Illegal Migrants (Determination by Tribunals) Bill, 1988.

12.071/2 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

RAJGHAT SAMADHI (AMENDMENT)  
BILL

[English]

As Passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Rajghat Samadhi (Amendment) Bill, 1988, as passed by the Rajya Sabha.

- (i) **STATEMENTS showing action taken by Government in recommendations made by the Committee.**

SHRI AMAL DATTA (Diamond Harbour): I beg to lay on the table (Hindi and English (Versions) of the following statements:

12.07 hrs.

ASSENT TO BILLS

[English]

SECRETARY GENERAL: Sir, I lay on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 22nd April, 1988:-

1. The Parsi Marriage and Divorce (Amendment) Bill, 1988.
2. The Authorised Translations (Central Laws) Amendment Bill,

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Two Hundred and Twenty-ninth Report (Seventh Lok Sabha) on Opening of a new Automatic Exchange at Bagh Bazar, Calcutta and Projects for installation of three tele-phone exchanges at Railwaypura, Ahmedabad.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighteenth Report (Eighth Lok Sabha) on performance of Container Service.
- (iii) Statement showing action taken